

the same would depend on availability of resources for investment in this area keeping in view overall needs of the country.

#### Welfare of freedom fighters

1648. SHRI SURENDRA SINGH THAKUR; Will the Minister of HOME AFFAIRS be pleased to state:

(a) what steps Government have taken for the welfare of old and incapacitated freedom fighters;

(b) whether homes for old freedom fighters and incapacitated freedom-fighters have been established by the Central Government;

(c) if so, what are the details of homes and facilities extended to such freedom fighters; and

(d) what are the future plans of Government to set up "Freedom Fighter's Home" for the benefit of majority of the old and incapacitated freedom fighters?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI):

(a) Apart from the sanction of pension under Swatantrata Sainik Samman Pension Scheme Government is also providing to freedom fighters free medical and in Central Government Hospitals. In addition to above, many State Governments & U. T. Admsns, have formulated their own schemes for welfare of freedom fighters.

(b) and (c) Government of India have set up 2 Freedom Fighters Homes, one in Delhi and the other in Pondicherry for old and incapacitated freedom fighters. At present there are nine rooms in Freedom Fighters Home located at Baba Kharag Singh Marg, New Delhi. Each freedom fighter admitted to the Home is required to contribute a portion of his pension (presently it is Rs. 100/-) to meet part of the recurring expenditure incurred on his diet, medical treatment, transport & Laundry facilities etc.

(d) Keeping in view the limited rooms in Freedom Fighters Home at New Delhi, Central Government has already

requested State Govts. & U. T. Admsns. to set up such Homes in their capitals. Some of the State Govts, have set up such Homes.

#### Conference of environmentalists at Bhopal

1649. SHRI NARESH C. PUGLIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that a conference of Environmentalists was held recently at Bhopal on the issue of ecological problems;

(b) if so, what recommendations were made by the Conference; .

(c) whether it is a fact that a special study has been made on sub-human living conditions prevailing in Bangalore, Bombay, Hyderabad, Madras and other big cities of the country; and

(d) if so, what are the details in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL): (a) Yes, Sir. An Environment Congress with the "Wetland and Wastelands of India" as its theme was held in Bhopal during December 29-30, 1986.

(b) As intimated by the Organisers, the Congress adopted the following resolutions:—

(i) Drawing up a 40-year Environmental Balance Sheet indicating both successes and failures in the sustainable management of the life support systems of land, water, flora, fauna and the atmosphere.

(ii) Organisation of Forum of Environmental Journalists and Communicators for the purpose of fostering the growth of journalism and communication.

(iii) Undertaking of detailed studies of a few selected urban habitates with particular reference to the problems arising from the growth of slums and sub-human living conditions so as to find solutions to this growing problem.

(c) and (d) No, Sir. However, during the Congress, undertaking of a special study in the cities of Bangalore, Bombay, Hyderabad and Madras on the impact Of sub-human living conditions on the persistence and spread of leprosy has been proposed.

**Conditions of workers in unorganised sector**

1650. SHRI RAFIQUE ALAM: Will the Minister of LABOUR be pleased to state:

(a) whether -any study has recently been made in regard to the condition of workers in the unorganised sector;

(b) if so, what are the details. thereof and the action taken in this regard;

(c) what are the detailg of the industries that fall within the purview of unorganised sector; and

(d) what steps are being taken for. bringing the beedi workers under the organised sector?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA); (a) and (b) Apart from two Sub-Committees of the Parliamentary Consultative Committee attached to the Ministry of Labour which visited Uttar Pradesh, Madhya Pradesh, Orissa and Bihar to study the problems of unorganised labour in agriculture and some other sectors, no other specific study has been made recently. These two Sub-Committees are yet to submit their reports.

(c) Generally, workers engaged in agriculture, livestock, forestry, fishing, orchards, mining and quarrying, brickkiln, servicing, repairs and construction fall within the purview of the unorganised sector.

(d) Basically organisations have to be built. up by workers themselves. Howe- • ver, the Beedi and Cigar (Conditions of Employment) Act, 1966 confer, the status of workers on home workers also. The Act also regulates the service and working conditions of Beedi worked

**Disputes pending before industrialtribunals I and II Bombay anaJabalpur..**

1651. SHRI NARESH C. PUGLIA: Will the Minister of LABOUR be pleased to state:

la) how many cases of industrial disputes of the labour unions and workers of nine districts of Vidarbha (Maharashtra) are pending before the Central Government Industrial Tribunal-cum-Labour Court Nos. I and II, Bombay and the Central Government Industrial Tribmral-cum-Labour Court, Jabalpur till date;

(b) whether it is a fact that the work-Ms of these districts and also labour unions' have been continuously demanding for setting up of an industrial Tribunal-cum-Labour Court at Nagpur so that they may save time and get justice with minimum expenditure; and

(c) if so, with what result?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) to (c) The information is being collected and will be laid on the Table of the House.

**Trade between India and Czechoslovakia**

1652. KUMARI SUSHILA TIRIA: Will the Minister of COMMERCE be pleased to state:

(a) whether India and Czechoslovakia have agreed to expand bilateral trade during the current year to achieve an annual trade turn-over of RS. 500/ crore; and

(b) if so, what are the details thereof?

THE MINISTER OF COMMERCE (SHRI P. SHIV SHANKER); (a) and (b) India and Czechoslovakia have signed the Trade Protocol for 1987 envisaging a two way trade turn-over of Rs. 506 crores which will represent a growth rate of 8.5 per cent, as compared to the trade plan projections for 1986. The main items of Indian exports to Czechoslovakia would consist of jute manufactures, deoi-led cakes, cotton yarn, coffee, iron ore,